

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 03 OF 2025

IN THE MATTER OF:

BHISHM TYAGI.....APPLICANT

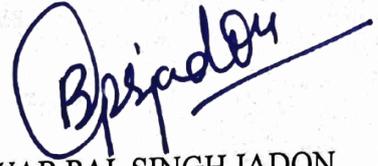
VERSUS

STATE OF U.P. & ORS.....RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, BIJNOR IN COMPLIANCE OF THE ORDER DT. 09.05.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE LETTER DT. 28.07.2025 HEREWITH AS ANNEXURE A-1	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF
U.P.

EMAIL- bhanwar09jadon@gmail.com

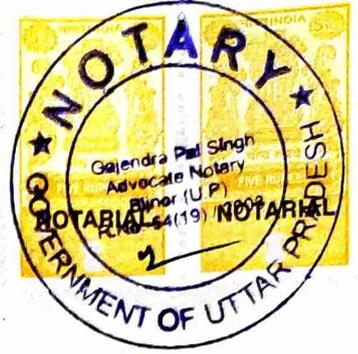
Ph: 9639286572

DATE: 20.08.2025

PLACE: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 03 OF 2025



IN THE MATTER OF:

BHISHM TYAGI..... APPLICANT

VERSUS

STATE OF U.P. & ORS..... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, BIJNOR IN
COMPLIANCE OF THE ORDER DT. 09.05.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL

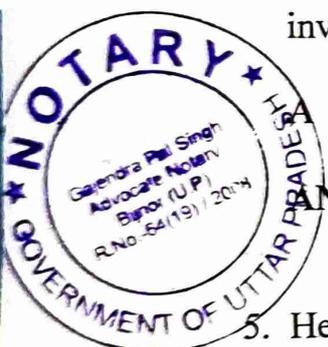
I, Jasjit Kaur aged about 40 years, D/o Shri Parminder Singh, presently posted as District Magistrate, Bijnor, do hereby solemnly affirm and state as under:-

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the Hon'ble Tribunal vide order dt. 09.05.2025 directed as under:

↓

"13. In view of the above, the Chief Secretary, Government of U.P and Member Secretary, UPPCB are directed to issue appropriate instructions in this regard. Compliance report regarding issuance of such instructions may be filed before this Tribunal by them through duly authorized officers within two months."

4. That in compliance of the aforementioned directions, the Chief Secretary, Government of U.P. vide letter dt. 28.07.2025 has issued directions to all the District Magistrates of State of U.P. with respect to the timely disposal of all the complaints received through IGRS, emails, etc and to prepare the inventory list and ensure that all the record is maintained accordingly.



Copy of the letter dt. 28.07.2025 has been annexed herewith as ANNEXURE A-1.

5. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at Bijnor on this 20 day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 5 are believed to be true and correct to the best of my knowledge and belief. No part of it is

sworn before me on this 20 day of the Month 2025 -
false and nothing material has been concealed therefrom.
who has been identified by Jasjit Kaur
who is personally known to me Gajendra Pal Singh
whose Signature (s) is/are here to appended Jadeu - Ad

Gajendra Pal Singh
NOTARY
Bijnor - 246701 (U.P.)

DEPONENT

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण / समयबद्ध
संख्या-एन.जी.टी.-476/81-7-2025-1933826

प्रेषक,

मनोज कुमार सिंह,
मुख्य सचिव,
उ०प्र० शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

लखनऊ: दिनांक: 28-07-2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-03/2025 भीष्म त्यागी बनाम उ०प्र० राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 09.05.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-03/2025 भीष्म त्यागी बनाम उ०प्र० राज्य व अन्य में पारित मा० अधिकरण के पारित आदेश दिनांक 09.05.2025 (छायाप्रति संलग्न) का कृपया अवलोकन करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं:-

".....

12. We are of the considered view that on making of complaint regarding environmental violations by any aggrieved person, action in accordance with law must be taken by the concerned District Magistrate and also by the concerned Regional Officer of the State Pollution Control Board/U.T. Pollution Control Committee and the complaint ought to be disposed of by verifying the factual position and passing reasoned order in a time bound manner and it will be in the interest of transparency and accountability that copy of order so passed is also supplied to the applicant so that the applicant may, if aggrieved from such order, avail appropriate remedy in accordance with law.

13. In view of the above, the Chief Secretary, Government of U.P and Member Secretary, UPPCB are directed to issue appropriate instructions in this regard. Compliance report regarding issuance of such instructions may be filed before this Tribunal by them through duly authorized officers within two months.

14. Pursuant to the report of the Joint Committee, show-cause notice for closure of the unit and imposition of environmental compensation of Rs. 32,832/- per day has been issued by UPPCB.

15. The District Magistrate, Bijnor and the Regional Officer, UPPCB, Bijnor are directed to show cause as to why appropriate environmental compensation be not imposed on them for not taking appropriate action immediately on receipt of the complaint made by the applicant to them.

16. The Registry is directed to issue show cause notices to the District Magistrate, Bijnor and the Regional Officer, UPPCB, Bijnor accordingly.

17. Replies to the show cause notices may be filed by the District Magistrate, Bijnor and the Regional Officer, UPPCB, Bijnor at least one week before the next date of hearing fixed.

18. In view of the 'Precautionary Principle' embodied in section 20 of the National Green Tribunal Act, 2010, Respondent No. 5 is restrained from operating the plant till further orders to the contrary.

19. The District Magistrate, Bijnor and the Superintendent of Police, Bijnor are directed to ensure that the Respondent No. 5 does not illegally operate the plant in question.

20. List on 30.07.2025 for further consideration."

2- मा० अधिकरण द्वारा पारित उक्त आदेश के अनुपालन में मुझे यह कहने का निदेश हुआ है कि अपने-अपने क्षेत्रान्तर्गत पर्यावरण उल्लंघन के संबंध में विभिन्न माध्यमों यथा: आई.जी.आर.एस., ई-मेल आदि से प्राप्त शिकायती प्रकरणों पर त्वरित कार्यवाही करते हुए शिकायतों का गुणवत्तापूर्ण निस्तारण कराया जाना सुनिश्चित करने का कष्ट करें तथा प्राप्त उक्त प्राप्त शिकायतों के समयबद्ध निराकरण हेतु की गयी कार्यवाही के संबंध में इनवेन्ट्री तैयार करते हुए उक्तानुसार रिकार्ड मेन्टेन किया जाना भी सुनिश्चित किया जाय। इस संबंध में कृत कार्यवाही की आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in & ceo7@uppcb.in) को उपलब्ध कराया जाना भी सुनिश्चित करें।

संलग्नक-यथोक्त।

भवदीय,

Digitally signed by
MANOJ KUMAR SINGH
Date: 28-07-2025
13:36:05

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या-एच-29902/सी-7/ओ.ए. सं-03/2025, दिनांक 08.07.2025 के संदर्भ में इस निर्देश के साथ प्रेषित कि कृपया मा० एन०जी०टी० के उक्त निर्णय / आदेश दिनांक 09.05.2025 के क्रम में प्रभावी कार्यवाही करते हुए प्रकरण में नियमित रूप से अनुश्रवण करते हुए रिपोर्ट मासिक रूप से शासन को उपलब्ध करायी जाय।

आज्ञा से,

Digitally signed by
ANIL KUMAR (अनिल कुमार)
Date: 28-07-2025 प्रमुख सचिव।
15:30:12